

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

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## SEVENTH REPORT

(Presented on 30.7.2010)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventh Report.

2. The Committee met on 27 July, 2010 for –
  - I. Examination of seven Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
  - II. Classification and allocation of time for discussion of nineteen Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.
  - III. Reconsideration of classification of three Bills.

### **Examination of the Constitution (Amendment) Bills**

3. The Committee examined the following seven Constitution (Amendment) Bills:-
  - (1) The Constitution (Amendment) Bill, 2010  
(Amendment of article 51A)  
by Kumari Saroj Pandey, M.P.

The Bill seeks to amend article 51A of the Constitution with a view to include the following in the list of fundamental duties:-

- (i) abiding by the laws in force in the country; and
- (ii) casting of votes at elections to the House of the People and Legislative Assemblies of States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2010  
(Amendment of articles 84 and 173)  
by Kumari Saroj Pandey, M.P.

The Bill seeks to amend articles 84 and 173 of the Constitution with a view to provide that:-

(i) the minimum age for being elected as a member of the Council of States be reduced from thirty years to twenty-five years and from twenty-five years to twenty-one years for being elected as a member of the House of the People; and

(ii) the minimum age for being elected as a member of a Legislative Assembly be reduced from twenty-five years to twenty-one years and from thirty years to twenty-five years for being elected as a member of a Legislative Council.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2010  
(Amendment of the Eighth Schedule)  
by Shri J.P. Agarwal, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include 'Bhojpuri' and 'Rajasthani' languages in the Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2010  
(Substitution of new article for article 48A)  
by Shri J.P. Agarwal, M.P.

The Bill seeks to amend article 48A of the Constitution with a view to enjoining upon the State to ensure a pollution free environment for citizens and to safeguard the forests and wild life of the country by constituting enforcement agencies for the purpose.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2010  
(Amendment of article 117, etc.)  
by Shri Anandrao Vithoba Adsul, M.P.

The Bill seeks to amend articles 117 and 207 and omit article 274 of the Constitution with a view to do away with the provision of obtaining prior recommendations of the President or the Governor for introduction/consideration of Money or Financial Bill in Parliament and State Legislatures.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 2010  
(Insertion of new article 45A)  
by Shri Om Prakash Yadav, M.P.

The Bill seeks to amend the Constitution with a view to protect children below the age of eighteen years, from all forms of corporal punishment by any person.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (7) The Constitution (Amendment) Bill, 2010  
(Insertion of new article 279A)  
by Shri Om Prakash Yadav, M.P.

The Bill seeks to amend article 279 of the Constitution with a view to devolve powers on the States for implementation of schemes sponsored by the Union Government for delivery of public services and improvement in infrastructure in the States and to provide for guaranteed access to funds to the State Governments for the same.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### **Classification and allocation of time to Bills**

4. The Committee considered classification and allocation of time in respect of nineteen Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that fifteen Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining four Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

### **Reconsideration of classification of Bills**

6. The Committee then took up for reconsideration of classification of the following three Bills:-

- (1) The High Court of Uttarakhand (Establishment of a Permanent Bench at Narendranagar) Bill, 2010  
by Shri Satpal Maharaj, M.P.

The Committee considered the request of Shri Satpal Maharaj, M.P. to reconsider their earlier decision (*vide* Sixth Report) regarding classification of the Bill from Category 'B' to Category 'A'.

On reconsideration, the Committee decided to recommend that the Bill may be placed in category 'A'.

- (2) The Payment of Bonus (Amendment) Bill, 2010  
(Amendment of section 2, etc.)  
by Adv. P.T. Thomas, M.P.

The Committee considered the request of Adv. P.T. Thomas, M.P. to reconsider their earlier decision (*vide* Sixth Report) regarding classification of the Bill from Category 'B' to Category 'A'.

On reconsideration, the Committee decided to recommend that the Bill may be placed in category 'A'.

- (3) The Compulsory Teaching of Yoga in  
Educational Institutions Bill, 2010 by  
Shri Satpal Maharaj, M.P.

The Committee considered the request of Shri Satpal Maharaj, M.P. to reconsider their earlier decision (*vide* Sixth Report) regarding classification of the Bill from Category 'B' to Category 'A'.

On reconsideration, the Committee decided to recommend that the Bill may be placed in category 'A'.

### **Recommendations**

7. The Committee recommend that-

- (i) Kumari Saroj Pandey, Sarvashri J.P. Agarwal, Anandrao Vithoba Adsul and Om Prakash Yadav be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in paragraph 3 above;
- (ii) the classification and allocation of time to nineteen Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (iii) the reclassification of the Bills, as shown in paragraph 6, be agreed to by the House.

NEW DELHI;

27 July 2010

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5 Sravana 1932 (Saka)

**KARIYA MUNDA,**  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.

## APPENDIX-I

(See para 5 of the Report)  
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Two Child Norm Bill, 2009 by Shrimati Supriya Sule, M.P.	13 of 2009	'A'	2 hours
2.	The Indian Medical Council (Amendment) Bill, 2009 ( <u>Insertion of new section 23A</u> ) by Shri Varun Gandhi, M.P.	127 of 2009	'A'	2 hours
3.	The Prohibition on Use of Caste or Religious Title Bill, 2009 by Shri L. Rajagopal, M.P.	121 of 2009	'A'	2 hours
4.	The Prevention of Insults to National Honour (Amendment) Bill, 2010 ( <u>Insertion of new section 2A</u> ) by Shri L. Rajagopal, M.P.	3 of 2010	'A'	2 hours
5.	The Abolition of Child Labour Bill, 2010 by Shri Adhir Ranjan Chowdhury, M.P.	31 of 2010	'A'	2 hours
6.	The Eradication of Unemployment Bill, 2010 by Shri N.S.V. Chitthan, M.P.	44 of 2010	'A'	2 hours
7.	The Anti-Hijacking (Amendment) Bill, 2010 ( <u>Insertion of new section 4A</u> ) by Shrimati Supriya Sule, M.P.	32 of 2010	'A'	2 hours
8.	The Victims of Natural Calamities (Rehabilitation and Financial Assistance) Bill, 2010 by Shri N.S.V. Chitthan, M.P.	45 of 2010	'A'	2 hours
9.	The Constitution (Amendment) Bill, 2010 ( <u>Amendment of article 85</u> ) by Shri Arjun Meghwal, M.P.	17 of 2010	'A'	2 hours
10.	The Price Control Bill, 2010 by Shri Arjun Meghwal, M.P.	33 of 2010	'A'	2 hours
11.	The Ban on Witchcraft Bill, 2010 by Shri Om Prakash Yadav, M.P.	35 of 2010	'A'	2 hours
12.	The Farmers (Old Age Pension) Bill, 2010 by Adv. P.T. Thomas, M.P.	36 of 2010	'A'	2 hours

1	2	3	4	5
13.	The Indian Penal Code (Amendment) Bill, 2010 ( <u>Insertion of new section 335A</u> ) by Shri Adhir Ranjan Chowdhury, M.P.	37 of 2010	‘A’	2 hours
14.	The Agricultural and Processed Food Products Export Development Authority (Amendment) Bill, 2010 ( <u>Amendment of section 4, etc.</u> ) by Shri Rajendra Agrawal, M.P.	47 of 2010	‘A’	2 hours
15.	The Central Universities (Conditions of Service of Non-Teaching Staff) Bill, 2010 by Shri Jagdambika Pal, M.P.	50 of 2010	‘A’	2 hours

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## APPENDIX-II

(See para 5 of the Report)  
(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Compulsory Registration of Marriages Bill, 2009 by Shrimati Supriya Sule, M.P.	138 of 2009	'B'	2 hours
2.	The Indigent Persons Welfare Bill, 2010 by Shri Arjun Meghwal, M.P.	40 of 2010	'B'	2 hours
3.	The Persons Living Below Poverty Line (Identification) Bill, 2010 by Shri Satpal Maharaj, M.P.	41 of 2010	'B'	2 hours
4.	The Voluntary Organisations (Regulation) Bill, 2010 by Shri Pradeep Tamta, M.P.	42 of 2010	'B'	2 hours